

BEFORE THE HONOURABLE NATIONAL
GREEN TRIBUNAL
SOUTH ZONE, CHENNAI

Original Application No. 262 of 2017 (SZ)

Applicant : K.K. Muhammed Iqbal

Vs

Respondents : The Kerala State Pollution Control Board
& Others

REPORT FILED BY THE CHIEF ENVIRONMENTAL ENGINEER
FOR AND ON BEHALF OF THE KERALA STATE POLLUTION
CONTROL BOARD



Standing counsel for the 1st and 2nd respondent

Rema Smrithi. V. K., Advocate
Additional Standing Counsel, National
Green Tribunal, (SZ), CHENNAI

BEFORE THE HONOURABLE NATIONAL GREEN
TRIBUNAL
SOUTH ZONE, CHENNAI

Original Application No.262 of 2017 (SZ)

Applicant : K.K. Muhammed Iqbal

Vs

Respondents : The Kerala State Pollution Control Board &
Others

VOLUME – I

INDEX

Sl. No.	Description	Page
1.	Report filed by the Chief Environmental Engineer for and on behalf of the Kerala State Pollution Control Board	1 - 3

Dated this the 10th day of November, 2025.

Rema Smrithi. V. K., Advocate

Standing Counsel for the 1st and 2nd Respondent

BEFORE THE HONOURABLE NATIONAL GREEN
TRIBUNAL
SOUTH ZONE, CHENNAI

Original Application No.262 of 2017 (SZ)

Applicant : K.K. Muhammed Iqbal

Vs

Respondents : The Kerala State Pollution Control Board &
Others

VOLUME – II

INDEX

Sl. No.	Description	Page
1	Annexure 1 – Letter dated 25.09.2025 given to the unit	1-3
2	Annexure 2 - Copy of the order dated 26.11.2024 and its translation	4-7
3	Annexure 3 – Reminder letter dated 29.10.2025 given to the unit	8-9

Dated this the 10th day of November, 2025.

Rema Smrithi. V. K., Advocate

Standing Counsel for the 1st and 2nd Respondent

BEFORE THE HONOURABLE NATIONAL GREEN
TRIBUNAL
SOUTH ZONE, CHENNAI

Original Application No.262 of 2017 (SZ)

Applicant : K.K. Muhammed Iqbal

Vs

Respondents : The Kerala State Pollution Control Board
& Others

REPORT FILED BY THE CHIEF ENVIRONMENTAL ENGINEER
FOR AND ON BEHALF OF THE KERALA STATE POLLUTION
CONTROL BOARD

I, Baburajan P K, aged 55 years, am working as Chief Environmental Engineer, Regional Office, Kerala State Pollution Control Board, Ernakulam. I am competent to and duly authorized to represent the 1st Respondent in the above application. I know the facts and circumstances of the case. The factual submissions made here under are true and correct to the best of my knowledge, information and belief. In these circumstances, it is just and necessary that this Hon'ble Tribunal may be pleased to accept the accompanying information on file and it is so humbly prayed in the interests of justice in this case.

1. In compliance with the order of the Hon'ble Tribunal, in order to review the status of remediation, a Joint Committee was constituted by the Chairperson, KSPCB vide order



- dated 28.01.2025 to conduct a study regarding the present status of the site and to determine the method of remediation, required if any, to make the site contamination free.
2. After the study, the Committee is of the opinion that containment of the pollutant can also be adopted in this case of contamination. Since the top surface has already been compacted and converted into a parking site, an additional concrete/equivalent embankment can be provided in the River bank frontage of the site, to prevent any possible surface/sub surface water run-off. This can be materialised by preventive measures such as constructing sheet piles in the River bank, which will be one of the effective practical solutions in the present case in order to prevent chances of micro plastic run off reaching the river from the site. Directions were given to the unit to construct sheet piles in the river bank in order to prevent chances of micro plastic run off reaching the river from the site. The letter given to the unit is attached as **Annexure 1**.
 3. As per the Order of the Hon'ble Tribunal dated 19.09.2025, it was directed that
"The Kerala State Pollution Control Board as well as the 4th Respondent are directed to file independent reports indicating:

(i) the date on which the lease of the 4th Respondent expired;
(ii) the date on which the lands were handed over to the Government and thereafter to the local panchayat; and
(iii) whether the remediation, as directed in the Tribunal's earlier order, has been duly complied with.
 4. Regarding the handing over of the land, it is reported that as per the Order dated 26.11.2024 of the Ernakulam District Collector, 40.47 are (1 acre) land was handed over to Kadungalloor Panchayat for the construction of Material Collection Facility (MCF). A copy of the order dated 26.11.2024 and its translation produced herewith and marked as **Annexure 2**.
 5. The respondent has not replied to the **Annexure 1** direction and has not initiated action as per the direction. Hence reminder letter dated 29.10.2025 was given to the unit. A copy of the letter is produced herewith and marked as **Annexure 3**.
 6. It is humbly submitted that during the recent excavation work for the foundation of the aforesaid MCF carried out by the local body, a considerable quantity of legacy plastic waste was found dumped in the soil at the site.
 7. It is humbly submitted that the matter is being followed up diligently by the Kerala State Pollution Control Board and the joint committee constituted has been assigned to carry out




BABURAJAN P.K.
Chief Environmental Engineer

further investigation into the matter in order to assess the extent of pollution and recommend suitable remedial measures.

All that is stated above are true to the best of my knowledge information and belief.

Dated this the 10th day of November, 2025.




BABURAJAN P.K.
Chief Environmental Engineer

Chief Environmental Engineer



☎: General: 0484 – 2207783-84, Chief Environmental Engineer: 0484-220 7782
e-mail: pcbrokekm@gmail.com Fax : 0484 – 2207782 web: kspcb.kerala.gov.in
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്



KERALA STATE POLLUTION CONTROL BOARD

മേഖലാ ഓഫീസ്, ഗാന്ധിനഗർ, കടവന്ത്ര, എറണാകുളം-682020

REGIONAL OFFICE, GANDHI NAGAR, KADAVANTHRA, ERNAKULAM – 682 020

PCB/RO-EKM/GEN-142/16

25.09.2025

From
Chief Environmental Engineer

To
✓ Sri. Vinodkumar,
General Manager,
M/s CELLA SPACE LTD,
Industrial Development Area,
Mupathadam, Edayar,
Ernakulam- 683110
Mob: 9447796918

Sub: - M/s Sreesakthi Paper Mills - OA No.262 of 2017 - To take further action
as per the Joint Committee Report- Reg.

Ref :- Judgement dated 07/07/2022 by the Hon'ble NGT OA No. 262 of 2017 (SZ)

Sir,

As per the judgment of the Hon'ble NGT cited 1st;

(iv) *“The Central Pollution Control Board and the State Pollution Control Board are directed to conduct a study regarding the process of remediation to be done to make the site contamination free and the expenses for conducting such study has to be met from the environmental compensation recovered from the 4th Respondent and the nature of remediation process has to be carried out by the 4th respondent under the supervision of the Kerala State Pollution Control Board and the Central Pollution Control Board by using the*

amount of compensation recovered from the 4th respondent as directed above. If that amount is not sufficient, then the excess amount has to be recovered from the 4th respondent by the Kerala State Pollution Control Board in accordance with law."

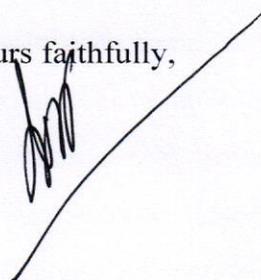
In order to evaluate the status of remediation, a committee was constituted vide order dated 28.01.2025 by the Chairperson, KSPCB with the Chief Environmental Engineer, Regional Office, Ernakulam as the nodal officer and a nominee from the Central Pollution Control Board as member and the Senior Environmental Engineer, Environmental Surveillance center, Elooras member convenor.

The committee conducted detailed study and analysis of the soil collected from the old waste dumping area adjacent to the river and water samples from the river Periyar. As per the analysis report, presence of micro plastics had been found in both river water and soil samples. Steps shall be taken to prevent any micro plastic entering the river water from the site in question. Since remediation of the site contained with micro plastic cannot be practised at this site due to practical difficulties, the best option is containment and prevent any leachate/runoff entering the river. Considering all the circumstances and situations in the matter, the Committee is of the opinion that since containment of the pollutant is also an accepted measure in such cases of contamination, the same can also be adopted in the contented site. Hence you are directed to implement the following direction:

1. Adopt preventive measures such as constructing sheet piles in the river bank in order to prevent chances of micro plastic run off reaching the river from the site.

A time bound proposal in this regard shall be submitted to this office urgently.

Yours faithfully,



CHIEF ENVIRONMENTAL ENGINEER

Copy to: -

1. The Chairperson
Head Office
Thiruvananthapuram
2. Environmental Engineer
ESC Eloor
3. The Secretary
Kadungalloor Grama Panchayath

Annexure 2

ഭരണഭാഷ-മാതൃഭാഷ

എറണാകുളം ജില്ലാകളക്ടറുടെ നടപടിക്രമം

ഹാജർ : ഉമേഷ് എൻ.എസ്.കെ (IAS)

നം :DCEKM/11219/2024-L7

തീയതി : 26-11-2024

വിഷയം: എറണാകുളം ജില്ല, പറവൂർ താലൂക്ക്, കടുങ്ങല്ലൂർ ഗ്രാമ പഞ്ചായത്ത് മാലിന്യ സംസ്കരണ കേന്ദ്രം എം.സി.എഫ് നിർമ്മിക്കുന്നതിനായി കടുങ്ങല്ലൂർ വില്ലേജ് സർവ്വേ നമ്പർ 132/11 A യിൽ 14.10 ആർ 132 / 11 B യിൽ 03 .64 ആർ, 132/12 ൽ 01.03 ആർ, 132/13 ൽ 00.42 ആർ, 132/14 ൽ 19.17 ആർ, 132/15 ൽ 05.35 ആർ, 132/16 B ൽ 01.99 ആർ എന്നിങ്ങനെ ആകെ 45.70 ആർ വസ്തുവിൽ നിന്ന് വഴിക്കുള്ള ഭൂമി ഒഴിവാക്കി **40.47 ആർ (01 ഏക്കർ)** ഭൂമി കടുങ്ങല്ലൂർ ഗ്രാമപഞ്ചായത്തിന് അനുവദിച്ചു ഉത്തരവ് പുറപ്പെടുവിക്കുന്നത് സംബന്ധിച്ച്.

- സൂചന: 1. കടുങ്ങല്ലൂർ ഗ്രാമപഞ്ചായത്തിന്റെ 13.08.2024 തീയതിയിലെ അപേക്ഷ.
- 2. പറവൂർ തഹസിൽദാരുടെ 21/11/2024 തീയതിയിലെ B1-3375/2024/TLKPVR നമ്പർ റിപ്പോർട്ട്.
- 3.റവന്യൂ (യു) വകുപ്പിന്റെ 03.08.2023 തീയതിയിലെ സ.ഉ.(കെ) നം.186/2023/RD നമ്പർ ഉത്തരവ്
- 4. റവന്യൂ (യു) വകുപ്പിന്റെ 26.10.2024 തീയതിയിലെ 210/2024/ആർ.ഡി നമ്പർ ഉത്തരവ്
- 5.തദ്ദേശ സ്വയംഭരണ വകുപ്പിന്റെ 05.06.2024 തീയതിയിലെ ജി.ഒ (ആർ.റ്റി) നം 974/2024/LSGD നം ഉത്തരവ്.

എറണാകുളം ജില്ല, പറവൂർ താലൂക്ക്, കടുങ്ങല്ലൂർ ഗ്രാമ പഞ്ചായത്ത് മാലിന്യ സംസ്കരണ കേന്ദ്രം നിർമ്മിക്കുന്നതിനായി കടുങ്ങല്ലൂർ വില്ലേജ് സർവ്വേ നമ്പർ 132/11 A യിൽ 14.10 ആർ 132 / 11 B യിൽ 03 .64 ആർ, 132/12 ൽ 01.03 ആർ, 132/13 ൽ 00.42 ആർ, 132/14 ൽ 19.17 ആർ, 132/15 ൽ 05.35 ആർ, 132/16 B ൽ 01.99 ആർ എന്നിങ്ങനെ ആകെ 45.70 ആർ വിസ്തീർണം വരുന്നതും വ്യവസായ വകുപ്പിന് പൊന്നും വിലക്ക് ഏറ്റെടുത്ത് നൽകി നിലവിൽ ജില്ലാ വ്യാവസായിക കേന്ദ്രത്തിൽ അധീനതയിലുള്ള ഭൂമി അനുവദിച്ചു നൽകണമെന്ന് കാണിച്ച് സൂചന (1) പ്രകാരം അപേക്ഷ ലഭിച്ചിട്ടുള്ളതാണ്.

അപേക്ഷ വസ്തു മുപ്പത്തടം - ഇടുക്കി ജംഗ്ഷനിൽ നിന്നും 150 മീറ്റർ തെക്കു- പടിഞ്ഞാറ് മാറി പെരിയാർ നദിയുടെ വടക്കു ഭാഗം ചേർന്ന് സ്ഥിതി ചെയ്യുന്നു. ടി വസ്തുവിന്റെ അതിരുകളായി വടക്കു റോഡും M/S Kamakhya industrial and logistics parks private limited എന്ന സ്ഥാപനവും, കിഴക്കു TMS കമ്പനി വക വസ്തുവും, പടിഞ്ഞാറ് CMRL കമ്പനിയും തെക്കു പെരിയാർ പുഴയും വരുന്നു. കേരള ഫെയർ വാല്യൂ ഗസറ്റ് പ്രകാരം 132/11, 132/12, 132/13, 132/14,132/15,132/16 B സർവ്വേ നമ്പരുകളിൽ ഉൾപ്പെട്ട 45.70 ആർ വസ്തുവിൽ നിന്ന് ടി സ്ഥത്തേക്കുള്ള വഴിക്കുള്ള ഭൂമി ഒഴിവാക്കി 40.47 ആർ (01 ഏക്കർ) ഭൂമി അനുവദിക്കാവുന്നതും ടി വസ്തുവകകളുടെ ഫെയർ വാല്യൂ ആർ ഒന്നിന് 3,96,000/ - രൂപ വില വരുന്നതും ആയതു പ്രകാരം 40.47 ആർ (01 ഏക്കർ) വരുന്ന അപേക്ഷ വസ്തുവിന് 1,60,26,120/- രൂപ നോട്ടീഫിക്കേഷൻ പ്രകാരം ന്യായവില കണക്കാക്കാവുന്നതാണെന്നും ടി ഭൂമി കടുങ്ങല്ലൂർ ഗ്രാമപഞ്ചായത്തിന് എം.സി.എഫ് സ്ഥാപിക്കുന്നതിന് അനുവദിച്ചു നൽകാവുന്നതാണെന്നും സൂചന (2) പ്രകാരം റിപ്പോർട്ട് സമർപ്പിച്ചിട്ടുള്ളതാണ്.

മാലിന്യസംരക്ഷണത്തിന് കണ്ടെത്തുന്ന ഭൂമി കോർപ്പറേഷൻ പരിധിയിൽ 25 സെന്ററുവരെയും മുൻസിപ്പാലിറ്റി പരിധിയിൽ 50 സെന്റ് വരെയും പഞ്ചായത്ത് പരിധിയിൽ 2

ഏക്കർ വരെയും ഭൂമി മാലിന്യ സംസ്കരണ പ്ലാന്റുകൾ സ്ഥാപിക്കുന്നതിന് മാത്രമായുള്ള ആവശ്യങ്ങൾക്ക് സർക്കാർ പുറമ്പോക്ക് ഭൂമി ഉടമസ്ഥാവകാശം റവന്യൂ വകുപ്പിൽ നില നിർത്തി സർക്കാരിൻറെ സാധൂകരണത്തിൻറെ വിധേയമായി തദ്ദേശ സ്വയംഭരണ വകുപ്പിന് കൈമാറുന്നതിന് ജില്ലാ കളക്ടർക്ക് അനുമതി നൽകി സൂചന (3)(4) പ്രകാരവും എല്ലാ പ്രത്യേക സാമ്പത്തിക മേഖലകളിലും വ്യാവസായിക പാർക്കുകളിലും വ്യവസായിക എസ്റ്റേറ്റുകളിലും ഖര മാലിന്യ സംസ്കരണത്തിന് 5 പ്ലോട്ടുകളോ 5% ഭൂമിയോ നിർബന്ധമായും അനുവദിക്കേണ്ടതാണെന്ന് സൂചന (5) പ്രകാരവും ഉത്തരവായിട്ടുള്ളതാണ്.

ഉത്തരവ്.

മേൽ സാഹചര്യത്തിൽ സൂചന (3,4,5) ഉത്തരവുകളുടെ അടിസ്ഥാനത്തിൽ എറണാകുളം ജില്ലയിൽ പറവൂർ താലൂക്കിൽ കടുങ്ങല്ലൂർ വില്ലേജിൽ പെട്ട വ്യവസായിക വകുപ്പിന് പൊന്നും വിലക്ക് ഏറ്റെടുത്ത് നൽകി നിലവിൽ ജില്ലാ വ്യാവസായിക കേന്ദ്രത്തിൽ അധീനതിയിലുള്ള സർവ്വേ നമ്പർ 132/11 A യിൽ 14.10 ആർ 132 / 11 B യിൽ 03 .64 ആർ, 132/12 ൽ 01.03 ആർ, 132/13 ൽ 00.42 ആർ, 132/14 ൽ 19.17 ആർ, 132/15 ൽ 05.35 ആർ, 132/16 B ൽ 01.99 ആർ എന്നിങ്ങനെ ആകെ 45.70 ആർ ഭൂമിയിൽ നിന്ന് വഴിക്കുള്ള ഭൂമി ഒഴിവാക്കി **40.47 ആർ (01 ഏക്കർ)** ഭൂമി കൈമാറ്റ വ്യവസ്ഥകൾക്കും താഴെ പറയുന്ന നിബന്ധനകൾക്കും വിധേയമായി ഭൂമിയുടെ ഉടമസ്ഥാവകാശം റവന്യൂ വകുപ്പിൽ നില നിർത്തി കടുങ്ങല്ലൂർ ഗ്രാമപഞ്ചായത്തിന് മാലിന്യ സംസ്കരണത്തിനായി എം.സി.എഫ് സ്ഥാപിക്കുന്നതിന് തദ്ദേശ സ്വയംഭരണ വകുപ്പിന് ഉപയോഗ അനുമതി മാത്രം നൽകുകൊണ്ട് ഇതിനാൽ ഉത്തരവാകുന്നു.

നിബന്ധനകൾ

1. ഭൂമി അനുവദിച്ച ആവശ്യത്തിന് മാത്രമേ ഉപയോഗിക്കാവൂ.
2. ഭൂമി പാട്ടത്തിന് ഉപ പാട്ടത്തിന്/ധനകാര്യ സ്ഥാപനങ്ങളിൽ പണയപ്പെടുത്തുവാനോ/ തറവാടകയ്ക്ക് നൽകുവാനോ പാടില്ല.
3. ഭൂമി അനുവദിച്ച ഒരു വർഷത്തിനുള്ളിൽ നിർമ്മാണ പ്രവർത്തനങ്ങൾ തുടങ്ങേണ്ടതാണ്.
4. ടി ഭൂമി കൈയേറ്റങ്ങളിൽ നിന്ന് തദ്ദേശ സ്വയംഭരണ വകുപ്പ് തന്നെ സംരക്ഷിച്ച് നിർത്തേണ്ടതാണ്.
5. ഭൂമി ചുറ്റുമതിൽ കെട്ടി സംരക്ഷിക്കേണ്ടതാണ്.
6. ഭൂമിയിലെ മരങ്ങൾ മുറിക്കുവാൻ പാടില്ല. അഥവാ മുറിക്കേണ്ടി വന്നാൽ റവന്യൂ അധികാരികളുടെ മുൻകൂർ അനുമതി വാങ്ങിയ ശേഷമേ മുറിക്കുവാൻ പാടുള്ളൂ.
7. മേൽ പറഞ്ഞ നിബന്ധനകളിൽ ഏതെങ്കിലും ലംഘിക്കുന്ന പക്ഷം സ്ഥലം ചുമയങ്ങളടക്കം തിരികെ റവന്യൂ വകുപ്പിൽ പുനർ നിക്ഷേപമാക്കാവുന്നതാണ്. പറവൂർ തഹസിൽദാർ ഈ കാര്യത്തിൽ നിയമാനുസൃത അനന്തര നടപടികൾ സ്വീകരിക്കേണ്ടതാണ്)

ജില്ലാകളക്ടർ

- പകർപ്പ്:1. ലാൻഡ് റവന്യൂ കമ്മീഷണർ
2. തഹസിൽദാർ പറവൂർ
 3. ജോയിന്റ് ഡയറക്ടർ തദ്ദേശ സ്വയംഭരണ വകുപ്പ്, എറണാകുളം
 4. സെക്രട്ടറി കടുങ്ങല്ലൂർ ഗ്രാമപഞ്ചായത്ത്.
 5. വില്ലേജ് ഓഫീസർ കടുങ്ങല്ലൂർ.

Proceedings of the Ernakulam District Collector

Officer-in-charge: Umesh N. S. K. IAS

File No.: DCEKM/11219/2024-L7

Date: 26.11.2024

Sub: Allotment of land to Kandungalloor Village, Paravur Taluk, Ernakulam District for the construction of Waste Treatment Centre, 40.47 Are land excluding the land for road from 45.7 Are property included in the Survey numbers 132/11, 132/12, 132/13, 132/14, 132/15, 132/16 B - reg

Ref:-

1. Application submitted by the Kadungalloor Grama Panchayat dated 13.08.2024.
2. Report of the Tahsildar, Paravur (Ref. No. B1-3375/2024/TLKPVR dated 21.11.2024).
3. ണ.ഉ.ഒ.ഒ.ക No.186/2023/RD of Revenue (U) Department dated 03.08.2023.
4. Order No.210/2024/RD of Revenue (U) Department dated 26.10.2024.
5. G.O. (Rt.) No.974/2024/LSGD of Local Self Government Department dated 05.06.2024.

As per ref (1), an application has been received stating that land currently under the control of District Industrial Centre be acquired and given to the Industrial Department at high price, 14.10 are of survey No. 132/11 A, 03.64 are of 132/11 B, 01.03 are of 132/12, 00.42 are of 132/13. 19.17 are of 132/14, 05.35 are of 132/15, 01.99 are of 132/16 B, a total of 45.70 are land shall be allotted to Kandungalloor Village, Paravur Taluk, Ernakulam District for the construction of Waste Treatment Centre

The property mentioned in the application is situated 150 meters South-West of Muppathadam-Idukki Junction and is adjacent to the northern part of the Periyar River. Adjacent boundaries are as follows: North: M/s Kamakhya Industrial and Logistics Parks Pvt. Ltd., East: TMS Company property, West: CMRL property, South: Periyar River. As per the Kerala Fair Value Gazette, 40.47 Are land can be allotted by excluding the land for road from 45.7 Are property included in the Survey numbers 132/11, 132/12, 132/13, 132/14, 132/15, 132/16 B. The fair value of 1 Are land is ₹3,96,000, hence the total land value for 40.47 ares can be estimated as ₹1,60,26,120/- as per the notification and this land can be allotted to Kandungalloor Grama Panchayat for the construction of M.C.F as per Ref (2).

The land acquired for waste management is upto 25 cents in the corporation limits, 50 cents in the municipality limits and 2 acre in the panchayat limits. As per reference 3, 4 and 5, the District Collector has been given permission to transfer the ownership of government

outlying land by retaining the ownership in the Revenue Department to the local bodies subject to the approval of the Govt. for the sole purpose of setting up of waste treatment plants. It has also been ordered that 5 plots or 5% of the land should be compulsorily allotted for solid waste treatment in all special economic zones, industrial parks and industrial estates as per ref (5).

In the above circumstances, based on the orders indicated in the references (3,4,5), it is hereby ordered that the land currently under the control of District Industrial Centre, Kadungalloor Village, Paravur Taluk, Ernakulam District, be acquired and given to the Industrial Department, 14.10 Are of survey No. 132/11 A, 03.64 Are of 132/11 B, 01.03 Are of 132/12, 00.42 Are of 132/13, 19.17 Are of 132/14, 05.35 Are of 132/15, 01.99 Are of 132/16 B, a total of 45.70 Are land excluding the land for the road, leaving 40.47 Are (1 Acre) of land under transfer conditions and subject to the following conditions, the ownership of the land has been retained in the Revenue Department and only use permission shall be granted to the Local Self Government Department to establish an MCF for waste management by the Kadungalloor Grama Panchayat.

Conditions:

1. The land shall be used solely for the purpose for which it is allotted.
2. The land shall not be sold, leased, or pledged to any private individual, firm, or financial institution.
3. Construction work must begin within one year from the date of allotment.
4. The Local Self Government Department shall ensure protection of the site from encroachment.
5. Proper fencing must be erected around the allotted land.
6. Trees on the site may not be cut down or removed without the permission of the Revenue Department.
7. Any violation of the above conditions will lead to cancellation of the allotment and reversion of the land to the Revenue Department. The Tahsildar, Paravur, shall initiate appropriate legal proceedings in case of such violations.

District Collector

- Copy To: - 1. Land Revenue Commissioner
2. Tahsildar, Paravur
3. Joint Director, Local Self Government Department, Ernakulam
4. Secretary, Kadungalloor Grama Panchayat
5. Village Officer, Kadungalloor



☎: General: 0484 – 2207783-84, Chief Environmental Engineer: 0484-220 7782
e-mail: pcbrokekm@gmail.com Fax : 0484 – 2207782 web: kspcb.kerala.gov.in
കേരള സംസ്ഥാന മലിനീകരണ നിയന്ത്രണ ബോർഡ്



KERALA STATE POLLUTION CONTROL BOARD

മേഖലാ ഓഫീസ്, ഗാന്ധിനഗർ, കടവന്ത്ര, എറണാകുളം- 682020

REGIONAL OFFICE, GANDHI NAGAR, KADAVANTHRA, ERNAKULAM – 682 020

REMINDER

PCB/RO-EKM/GEN-142/16

29.10.2025

From

Chief Environmental Engineer

To

Sri. Vinodkumar,
General Manager,
M/s CELLA SPACE LTD,
Industrial Development Area,
Mupathadam, Edayar,
Ernakulam- 683110
Mob: 9447796918

KERALA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOCHI-682 020

DESPATCHED ON... 30/10/25 B/C/P/M

Sub: - M/s Sreesakthi Paper Mills - OA No.262 of 2017 - To take further action as per the Joint Committee Report- Reg.

Ref :- 1. Letter No. PCB/RO-EKM/GEN-142/16 dated 27.10.2025 from this office
2. Judgement dated 18/09/2025 by the Hon'ble NGT OA No. 262 of 2017 (SZ)

Sir,

A direction was given from this office vide reference (1) to adopt preventive measures such as constructing sheet piles in the river bank in order to prevent chances of micro plastic run off reaching the river from the site and as per the judgment of the Hon'ble NGT cited 2nd;

(iv) "The Kerala State Pollution Control Board as well as the 4th Respondent are directed to file independent reports indicating (i) the date on which the lease of the 4th Respondent expired; (ii) the date on which the lands were handed over to the Government and thereafter to the local panchayat; and (iii) whether the remediation, as directed in the Tribunal's earlier order, has been duly complied with"

But no action is found to be taken on the direction given from this office. Hence you are reminded to expedite the action as directed vide reference 1 and also to provide details of the date on which the lease of the land expired, to this office at the earliest.

Yours faithfully,


CHIEF ENVIRONMENTAL ENGINEER

Copy to: -

1. The Chairperson
Head Office
Thiruvananthapuram
2. Environmental Engineer
ESC Eloor